

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4652
ANSWERED ON:18.12.2009
MEDICAL FACILITIES IN NHPC
Yadav Shri Om Prakash

Will the Minister of POWER be pleased to state:

(a) whether National Hydro Power Corporation Limited (NHPC) has not provided medical facilities to the parents of the employees; and

(b) if so, the facts in this regard and the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b): NHPC has provided medical facilities to the dependent parents of the employees.

As per definition of family under NHPC Medical Attendance Rules, the parents are wholly dependent on the employee only if the monthly income from all sources including income from pension etc. of either of the parents or their combined income does not exceed Rs.3000/- per month. The dependent parents must reside with the employee. The condition of parents to reside with the employee would not be insisted upon, if the employee retains his family away from his place of posting or is not provided with family accommodation at place of posting.

Female employee shall have the option to declare their parents-in-law as family members in lieu of their parents. The condition of dependency for parents-in-law will be the same as for parents.